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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 179/7/NCLT/AHM/2017

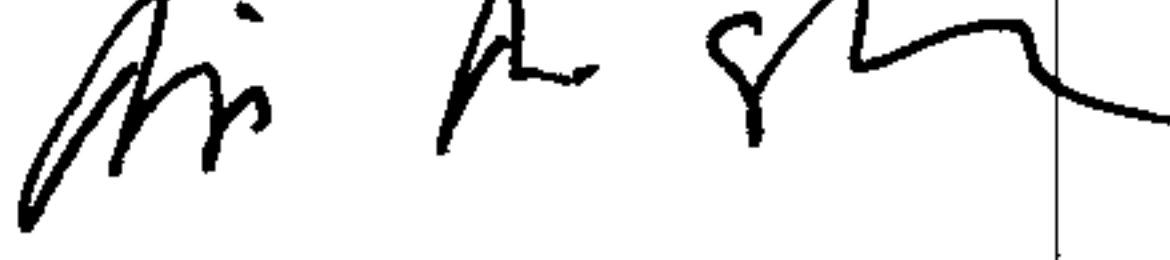
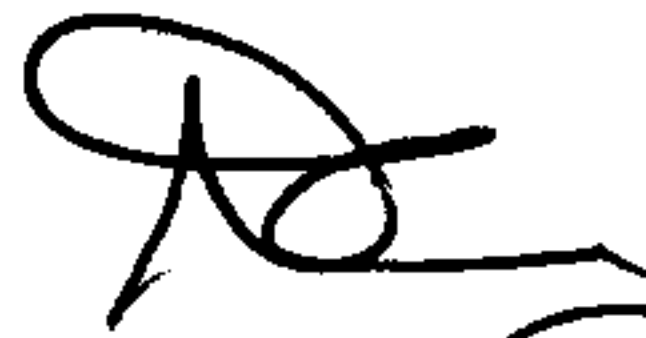

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Dena Bank
V/s.
Peace Infrastructure Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
2.	Nilesh Udumani	Advocate	Respondent	
3.	Parth Shah	Advocate	Respondent	

ORDER

Learned Advocate Mr. Anip Gandhi present for Financial Creditor/Petitioner.
Learned Advocate Mr. Nilesh Udani with Learned Advocate Mr. Parth Shah present for Respondent.

Petitioner counsel represented no settlement.

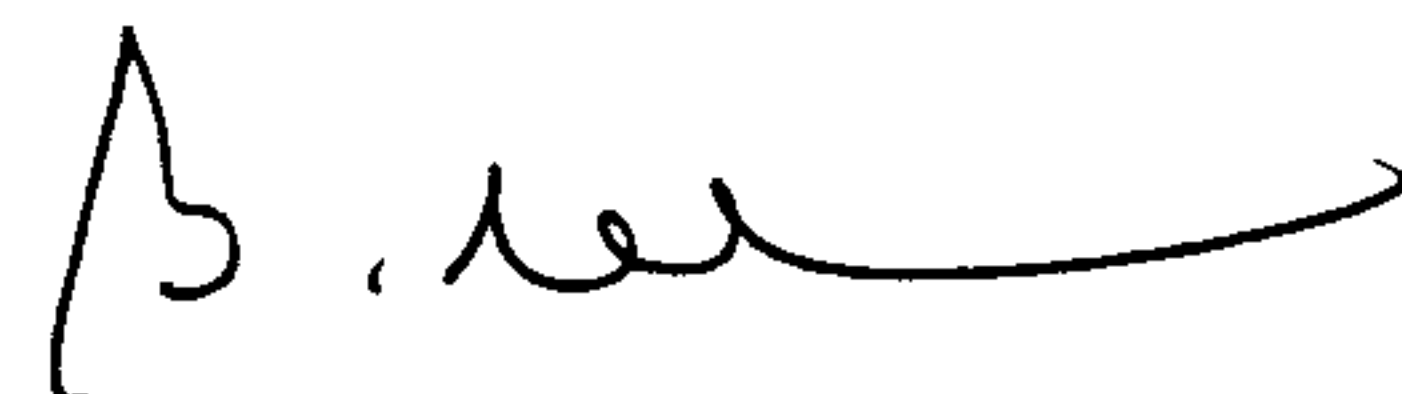
At request of learned Counsel for Respondent.

List the matter on 30.01.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL